

ITEM NO.18

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 696/2024

MUNNA LAL RAJPUT & ORS.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.239877/2024-EXEMPTION FROM FILING O.T.)

Date : 25-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mrs. Rekha Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing for the petitioners seeks permission to withdraw this petition with liberty to take such steps as are permissible in law.
2. Permission is granted.
3. The writ petition is, accordingly, allowed to be withdrawn with the liberty sought for.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER